

Jute Corporation of India

746. SHRI CHITTA BASU:
Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to further expand the activities of the Jute Corporation of India;

(b) if so, the details thereof;

(c) whether there is any proposal for the monopoly purchase of raw jute by the Jute Corporation of India;

(d) if so, the details thereof;

(e) whether the Government propose to ban the use of synthetic fibres in the manufacture of sackings; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

(e) No, Sir.

(f) Government are of the view that the interests of the traditional jute packaging sector and the synthetic plastic units should be harmonised and both of them should co-exist by having a legitimate share of the packaging of various sectors of the economy.

[*Translation*]

Setting up of Benches of Allahabad High Court

747. SHRI SANTOSH KUMAR GANGWAR:

SHRI BHAGWAN SHANKAR RAWAT:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government propose to set up benches of Allahabad

High Court at various places in Uttar Pradesh, including Bareilly;

(b) if so, the names of the places where these benches are proposed to be set up; and

(c) the time by which a final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c) In its report, the Jaswant Singh Commission recommended establishment of a permanent Bench of the Allahabad High Court at Agra and two Circuit Benches thereof at Nainital and Dehradun. Specific recommendations of the Commission were referred to the Government of Uttar Pradesh in October, 1986 for views and comments to be given in consultation with the Chief Justice of the High Court. Definite views and complete proposal have not yet been received from the State Government.

[*English*]

Import of Usable Tyres as Scrap

748. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to news item captioned 'Government loses Rs. 160 crores in revenue' appearing in the 'Indian Express' dated 24 June, 1991;

(b) if so, the number of cases of clandestine imports of usable tyres in the form of scrap tyres under OGL which have come to the notice of the Government and the action taken against the persons involved;